

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.571 of 1996.

Allahabad this the 29th day of May 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S.K. Agrawal, A.M.

Umashanker Singh
S/o T.B. Singh
R/o Karmnasha P.O. Karam Nasha
District Bhabhua.

.....Applicant.

(By Advocates: Sri S.K. Day/Sri S.K. Mishra).

Versus.

1. Union of India
through the General Manager,
E. Rly. Calcutta-I.
2. The Senior D.P.O. E. Rly,
Moghalsarai, District Varanasi.

.....Respondents.

(By Advocate : Sri G.P. Agrawal)

O_R_D_E_R

(HON'BLE MR.JUSTICE R.R.K. TRIVEDI, V.C.)

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for a direction to respondents to consider him to the post of P.W.M Grade II in scale of pay Rs.1200-1800 with due benefits from 1991 panel.

2. The learned counsel for the applicant has placed before us the order dated 2.04.1992 which shows that applicant was called for screening test on 02.04.1992



and found suitable as reported by Committee. Thus the applicant cannot claim himself eligible for selection as PW.M. Grade 2 held in 1991. In the circumstances the relief prayed in the original applicant can not be granted.

3. Learned counsel for the applicant then submitted that the applicant had filed representation dated 30.01.1995 before Senior D.P.O. Eastern Railway expressing his grievances copy of the representation has been filed as Annexure 8. It is submitted that representation is still pending and has not been decided.

4. Considering this aspect, O.A. is disposed of finally with a direction to the respondents to consider and decide the representation of the applicant by a reasoned order within a period of 3 months from the date, a copy of the order is filed before respondent No.2.

No order as to costs.



Member-A.



Vice-Chairman.

Manish/-